GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA UNSTARRED QUESTION NO. 2085 TO BE ANSWERED ON FRIDAY, THE 12TH DECEMBER, 2025

REPEAL OF OBSOLETE LAWS AND LEGAL REFORMS

2085. Shri Balabhadra Majhi:

Shri Mahendra Singh Solanky:

Shri Jashubhai Bhilubhai Rathva:

Smt. Kamaljeet Sehrawat:

Shri Dulu Mahato:

Shri Bhartruhari Mahtab:

Shri Ganesh Singh:

Shri Damodar Agrawal:

Dr. Manna Lal Rawat:

Shri Pradeep Kumar Singh:

Shri Arun Govil:

Ms Kangna Ranaut:

Shri Anup Sanjay Dhotre:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has undertaken any fresh exercise to identify obsolete and redundant Central Acts for repeal since 2024 and the number of such laws proposed to be repealed;
- (b) whether any interim recommendations have been submitted by the 23rd Law Commission regarding revision, simplification or repeal of outdated Central legislation;
- (c) if so, the details thereof;
- (d) whether the Government has set any targets for further reducing the compliance burden on citizens and businesses through amendment, consolidation or repeal of laws;
- (e) if so, the action plan and timelines;
- (f) whether steps have been taken to simplify the drafting style of Central legislations to make them more accessible and easily understandable to the general public; and
- (g) if so, the details of training or capacity-building programmes conducted for this purpose?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The Government has identified seventy-one obsolete and redundant Acts for repeal.

- (b) and (c): No interim recommendations on revising, simplifying or repealing outdated Central laws has been received from the 23rd Law Commission.
- (d) and (e): As a part of the Government's commitment to bring reforms to the legal system, initiatives have been taken for reducing the compliance burden, ensuring good governance and making the legal system more accessible to the common man through amendment, consolidation or repeal of obsolete and redundant laws. In the latest exercise relating to identification and repeal of redundant and obsolete laws, the Government has identified to repeal seventy-one obsolete and redundant laws by an appropriate legislation.
- (f): The Legislative Department undertakes drafting of laws on the basis of the policy decisions taken by the concerned administrative Ministries/Department of the Government of India and as per the procedure prescribed by the Ministry of Parliamentary Affairs in the Manual of Parliamentary Procedure in the Government of India. The Legislative Department has been taking necessary steps to ensure that legislative drafting is simple, plain, precise and unambiguous.
- (g): The Legislative Department undertakes continuous training and capacity building initiatives to simplify the drafting style of Central legislation for greater public accessibility through its training courses conducted by the Institute of Legislative Drafting and Research, Legislative Department, which includes ninety days Basic Course of Legislative Drafting, thirty days Basic Course of Legislative Drafting (in Hindi), fifteen days Appreciation Course of Legislative Drafting and Structured Courses in Legislative Drafting curated for various Ministries/Departments on request. Additionally, four module courses on Drafting in Plain Language has also been contributed on iGOT portal for consumption by all Public Servants engaged in drafting of legislation.
